

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Cont. Case (Civil) No. 73 of 2021**

Mangra Oraon

... **Petitioner**

**-Versus-**

State of Jharkhand & another

... **Opposite Parties**

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

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For the Petitioner : Mr. Amit Sinha, Advocate

For the State : Mr. Hemant Jain, A.C. to S.C.-IV

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03/26.03.2021. Heard Mr. Amit Sinha, learned counsel for the petitioner and Mr. Hemant Jain, learned counsel for the State.

This contempt petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel for the opposite party-State further seeks four weeks' time for filing show-cause.

On 19.02.2021, four weeks' time was allowed to the opposite parties for filing the show-cause.

However, further four weeks' time, as prayed for, is allowed.

Post this matter after four weeks on the assigned day.

**(Sanjay Kumar Dwivedi, J.)**

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